

50/100

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 98/2003

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Kabita  
76.11.17

( SEE RULE - 4 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI

ORDER SHEET

Original Application No.:

98/03

Misc. Petition No.

Contempt Petition No.

Review Application No.

Applicant(s):

Ngam Khochen Kipgen

- Vs. -

Respondent(s):

U. O. I. Qomu

Advocate for the Applicant(s): Mr. H. I. Singh, M. Singh

Advocate for the Respondent(s): CASE E. Premchand.

Notes of the Registry	Date	Order of the Tribunal
This application is in form but not in time. Cancellation Petition is filed / not filed C.F. for Rs. 50/- deposited vide IPO/BD No 76607688 Dated.....4.4.03  <i>Ans</i> <i>Ans</i> <i>Ans</i>  Steps taken along with envelope.	9.5.2003	<p>Present: The Hon'ble Mr. Justice D. N. Chowdhury, Vice-Chairman</p> <p>In this application the applicant has assailed the order issued by the Government of Manipur dated 6.5.2003 transferring and posting him as CO/Home Guards. Mr. H. I. Singh, learned counsel appearing on behalf of the applicant, submitted that the applicant is victim of frequent transfer and therefore, requires to be interfered by this Tribunal in aid of section 19 of the Administrative Tribunal Act, 1985.</p> <p>Also heard Mr. A.K. Chaudhuri, learned Addl.C.G.S.C. Upon hearing learned counsel for the parties, I am of the opinion that ends of justice will be met, if a direction is issued to the applicant to submit a representation narrating his grievances to the respondents. Accordingly, the applicant is directed to submit a representation before the</p>

Contd./2

Contd.

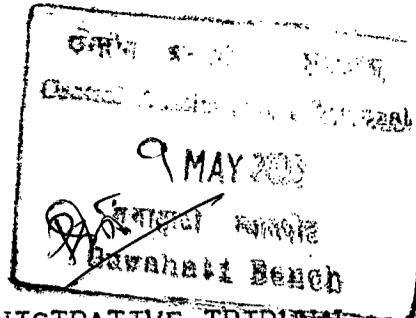
9.5.2003 competent authority narrating all his grievances within three days from the date of receipt of the order. If such representation is filed within the time specified, the competent authority is also directed to consider the same as per law and pass appropriate order. Till the completion of the exercise of the said direction the order of transfer and posting of the applicant vide order No.21/12/84-IPS/DP(A) dated 6.5.2003 is ordered to be kept in abeyance.

The application thus stands disposed of. There shall, however, be no order as to costs.

( D.N.CHOWDHURY )  
VICE CHAIRMAN

bb

4  
PRESENTED BY  
Jitendra Debnath  
Advocate



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH.

Original Application No.....of 2003.

Shri Ngamkohen Kipgen, IPS  
of New Lambulane.

....Applicant.

Versus

1. The State of Manipur  
and 4 others.

....Respondents.

6. The Union of India.

....Preferma Respondent.

### I N D E X

S1	No.	Nomenclature of docu- ments.	Brief descrip- tion of docu- ments.	Page
1.	2.	3.	4.	
1.	Application	Application filed by the Applicant.	1 to 12.	
2.	Affidavit	Affidavit of the Applicant.	13 to 14	
3.	Annexure A-1	Order dt. 11/3/98	16.	

...contd. 2/-

-(2)-

1.	2.	3.	4.
4. Annexure A_2	Order dt. 16/5/2002	17	
5. Annexure A_3	Order dt. 19/8/2002	18	
6. Annexure A_4	Order dt. 26/8/2002	19-20	
7. Annexure A_5	Order dt. 27/1/2003	21	
8. Annexure A_6	Order dt. 6/5/2003	22	

*Ngankhuen Kipgen*  
Signature of the Applicant

✓

For use in Tribunal's office.

Date of filing :

Registration No.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GAUHATI BENCH.

Original Application No.....ef 2003.

Shri Ngamkhehen Kipgen, I.P.S.  
s/o Late N. Gauzapao Kipgen of  
New Lambulane, P.S. & P.O. Imphal,  
Imphal East District, Manipur.

.....Applicant.

—Versus—

1. The State of Manipur,  
through the Principal Secretary  
(Home) to the Government of Manipur,  
Secretariat, Imphal, Manipur.
2. The Commissioner (DP),  
Government of Manipur, Secretariat,  
Imphal, Manipur.
3. The Additional Secretary (DP),  
Government of Manipur.
4. The Director General of Police,  
Manipur, Imphal.
5. Shri P. Dhanakumar Singh, MPS,  
Superintendent of Police/Imphal East.

.....Respondents.

....contd. 2/-

2

-(2)-

6. The Union of India through the  
Home Secretary to the Government  
of India, Ministry of Home Affairs,  
North Block, New Delhi - 110001.

.....Preferma Respondent.

DETAILS OF APPLICATION:

1. Particulars of the order against which the application is made :

Order of the Additional Secretary (DP), Government of Manipur bearing no. 21/12/84 IPS/DP(A) the 6th May 2003 for transfer and posting of the Applicant to the non-cadre ef post of Commandant, Home Guard, Manipur and the Applicant has not yet joined the post of Commandant, Home Guard till date.

2. Jurisdiction of Tribunal :

The Applicant declares that the subject matter of the order against which he wants redressal in within the jurisdiction of the Tribunal.

3. Limitation :

The Applicant further declares that the application is within the Limitation period prescribed in section 21 of the Administrative Tribunal Act '1985.

....contd. 3/-

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-(3)-

**4. Facts of this case :**

(1) The Applicant first entered in the Manipur Police Services of the Government of Manipur in the year 1975 by direct recruitment or selection by the Manipur Public Service Commission (M.P.S.C.). The Applicant was promoted to Indian Police Service by giving him year of allotment of 1989 in Manipur and Tripura, Joint Cadre. He has been serving in different capacities in the rank of Superintendent of Police/Commandant of the 2nd Indian Reserve Battalion (I.R.B. for short) from 1984 onwards.

(2) While the Applicant was serving as Superintendent of Police in the Vigilence Department and Central Investigation Department (C.I.D. for short), he was awarded President's Police Medal for Meritorious service by the President of India in the year 1998. He also received commendations and a large number of appreciations from his superior/senior officers in appreciation of his commendable service.

(3) The Applicant was posted in different places as Superintendent of Police, Commandant of the 2nd Indian Reserve Battalion (I.R.B.) and Security Officer for a period from 1994 to 1997.

It is pertinent to mention here that on 11/3/98, the Joint Secretary, DP, Government of Manipur issued

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-(4)

an order bearing no. 3/22/90 IPS DP(Pt) dt. 11/3/98 transferring the Applicant as Superintendant of Police of NAB and served as Superintendant of Police (NAB) with effect from 17/3/98 to 16/5/2002.

A true copy of the said transfer order dt. 11/3/98 issued by the Joint Secretary (DP), Government of Manipur is enclosed herewith and marked as Annexure A/1.

(4) Thereafter the Applicant was transferred as Superintendant of CID(SB) vide order bearing no. 3/3/94 POL/DP(Pt) of the under Secretary, (DP), Government of Manipur dt. 16th May 2002. He joined his duty on 16th May 2002 as Superintendant of Police in CID(SB).

A true copy of the said order dt. 16/5/2002 of the Under Secretary (DP), Government of Manipur is enclosed herewith and marked as Annexure A/2.

(5) Within a short period of 4(four) months of his transfer and posting as Superintendant of Police CID (SB) Manipur, the Applicant was again transferred and posted as Superintendant of Police NAB, Manipur vide order bearing no. 3/1/2002 IPS/DP(B) of the Addl. Secretary (DP) Government of Manipur dt. 19/8/2002.

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-(5)-

A true copy of the said order  
dt. 19/8/02 of the Addl. Secretary  
(DP), Govt. of Manipur is enclosed  
herewith and marked as Annexure a/3.

(6) Again within a short period of about 8(eight)  
days of the transfer and posting as Superintendant of  
Police NAB, the Applicant was again transferred and  
posted as Superintendant of Police CID (SB) vide order  
bearing no. 3/1/2002 IPS/DP of the Addl. Secretary (DP),  
Government of Manipur dt. 26/8/2002.

A true copy of the said order  
dt. 26/8/2002 issued by the Addl.  
Secretary (DP), Government of Mani-  
pur is enclosed herewith and marked  
as Annexure A/4.

(7) Again within a short period of 6(six) months of  
his transfer and posting as Superintendant of Police  
(CID(SB) Manipur, the Applicant was again transferred  
and posted as Commandant of 2nd Indian Reserve Battalion  
(I.R.B. for short), Manipur vide order bearing no. 3/1/  
2002 IPS/IP of the Addl. Secretary (DP), Government of  
Manipur dt. 27/1/2003.

A true copy of the order dt.  
27/1/2003 issued by Addl. Secretary  
(DP), Government of Manipur is en-  
closed herewith and marked as Anne-  
xure A/5.

....contd. 6/-

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-(6)-

(8) Again within a short period of 4(four) months his transfer and posting as Commandant of 2nd Indian Reserve Battalion, Manipur like a bolt from the blue, the Addl. Secretary (DP), Government of Manipur most arbitrary and illegal orders bearing no. 21/12/84 IPS/DP(A) dt. the 6th May 2003 for transfer and posting of the Applicant to the post of Commandant of Home Guard. The Applicant has not yet joined to the new post of Commandant of Home Guard.

A true copy of the order dt.

6/5/2003 of the Addl. Secretary (DP), Govt. of Manipur is enclosed herewith and marked as Annexure A/6.

**5. Grounds for Relief with Legal Provisions:**

A. Transfer and posting is the incident of the Government employee holding transferable post and he has no right to hold a particular post but the Government employee cannot be transferred frequently from one post to another successively without sufficient reasons for 5(five) times within a short span of 11 months and 20 days, i.e. from 16/5/2002 to 6/5/2003 except by way of punishment after following the procedure prescribed in Article 311(2) of the Constitution of India.

B. According to the law laid down by the Hon'ble Supreme Court of India as well as the Hon'ble Gauhati High Court in a Plethora of cases, the frequent transfer without sufficient reasons to justify such transfer can be held to be malafide

Vijayakumar K. Singh

-(7)-

C. The transfer and posting is exigency and incident of service of the employee but the employee has no power to exercise the power of transfer and posting of the employee without any limit for transfer and posting of an employee to a post frequently as many as 5(five) times within a short span of 11 (eleven) months and 20(twenty) days i.e. from 16/5/2002 to 6/5/2003.

D. The said Officer (Respondent no. 5), who is only an M.P.S. Officer and Junior to the Applicant is allowed to hold the post of Commandant, 2nd Indian Reserve Battalion by adopting pick and choose policy without any justification for punishing the Applicant by transferring to him to a non-Cadre Post of the Commandant, Home Guard, without following procedures prescribed in Article 311(2) of the Constitution of India.

E. The impugned order dated 6th May 2003 (at Annexure A/6) is not in public interest and the impugned order dated 6/5/2003 (at Annexure A/6) cannot be an order made in public interest.

F. The arbitrary and malafide orders of the Govt. of Manipur for frequent transfer and posting of the Applicant like a shuttle cock within a short span of 11 months and 20 days had occasioned serious dislocation of the members of the Applicant's family

-(8)-

and Applicant himself.

G. The impugned order (at Annexure A/6) was passed malafide and arbitrary with evil object of punishing the Applicant for the reasons best known to the Govt. of Manipur without following the procedures prescribed in Article 311(2) of the Constitution of India.

H. The Applicant has not yet handed over the charge of the present post of Commandant of 2nd Indian Reserve Battalion to any person and has not yet joined to the post of Commandant/Home Guard, Manipur till date.

I. The Applicant has got a strong *prima facie* case to succeed in the present application. The balance of convenience is in his favour in granting a temporary injunction in the form of stay of the impugned order dt. 6/5/2003 at Annexure A/6 during the pendency of the present application. The Applicant shall suffer an irreparable loss unless an interim relief/order in the nature of temporary injunction for staying the operation of the impugned order is passed during the pendency of the present application. Further, the present application shall become infructuous unless the impugned order is stayed during the pendency of the present application.

...contd. 9/-

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-(9)-

**6. Details of the Remedies Exhausted :**

The Applicant declares that there is no remedy available to him as provided under the relevant service Rules, except by way of present application.

**7. Matter not previously filed or pending with any other Court :**

The Applicant further declares that he had not filed any application, Writ Petition or suit regarding the matter in respect of which the application has been made, before any court or any other authority or any other branch of the Tribunal nor any such application, Writ Petition or suit is pending before any of them.

**8. Relief sought :**

In view of the facts mentioned in para 4 and grounds mentioned in para no. 5 above, the Applicant prays for the following reliefs :

a) the impugned order dt. 6/5/2003 (at Annexure A/6) be set aside or quashed on the grounds and reasons mentioned in para no. 5 as well as the facts mentioned in para no. 4 and also since the impugned orders contravenes the mandatory provisions of Article 311(2) of the Constitution of India. Further the said impugned order is malafide and arbitrary as mentioned in the grounds and reasons of para no, 5 above.

Anandsharan Kalyan

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-(10)-

b) Any such relief as considered just, expedient and equitable be also granted.

9. Interim order, if any, prayed for :

Pending final decision of the applicant, the Applicant seeks the following interim reliefs :

- a) the operation of the impugned order at Annexure A/6 be suspended/stayed during the pendency of the application;
- b) the Respondents be restrained from giving effect to the impugned order at Annexure A/6 till the disposal of the application;
- c) the Applicant be allowed to continue in his present posting as Commandant of 2nd Indian Reserved Battalion during the pendency of the application;
- d) any such other interim relief/order as may be deemed appropriate, just and equitable, be also granted/issued.

Signature of the Applicant.

( SHRI NGAMKHOHEN KIPGEN )

10. The Application is being submitted by hand through the Applicant's duly appointed counsel.

-(11)-

11. Particulars of postal Orders filed in respect of the Application Fee :

12. List of enclosures :-

- a) Application in triplicate.
- b) Affidavit.
- c) Postal Order No. 75607888 dt. 4.4.03,  
Registrar, CAT, Guwahati Branch, Guwahati.
- d) 5 extra copies of the Application for 6 Respondents.
- e) 5 copies of Annexure A/1 to A/6.
- f) Index in Form I.
- g) Receipt Slip.
- h) Vakalatnama.

...contd. 12/-

✓  
My application  
is being  
processed  
✓

17  
-(12)-

## VERIFICATION

I, Shri Ngamkhehen Kipgen, IPS, s/o Late N. Gauzapae Kipgen, working as Commandant of 2nd Indian Reserve Battalion (IRB), Manipur, Imphal, resident of New Lambulane, P.S. & P.C. Imphal, Imphal East District, Manipur, do hereby verify that the contents of paragraph 1,2,3,4,5,6,7,8,9,10,11 and 12 are true to personal knowledge and para 5 are believed to be true on legal advice and that I have not suppressed any material facts.

Dated/Imphal.

the 9 th May 2003.

Place : Imphal.

Drafted & Settled by

H. Shewardnath Singh  
Advocate.

*Ngamkhehen Kipgen*  
Signature of the Applicant.

✓

To

The Registrar,  
Central Administrative Tribunal,  
Guwahati Bench, Guwahati.

...contd. 13/-

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-(13)-

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH.

Original Application No.....of 2003.

Shri Ngamkhehen Kipgen, IPS of  
New Lambulane, Imphal, Manipur.

.....Applicant.

Versus

1. The State of Manipur  
and 4 others.

.....Respondents.

6. The Union of India.  
.....Prforma Respondent.

A F F I D A V I T

I, Shri Ngamkhehen Kipgen, IPS, s/o Late N.  
Gauzapao Kipgen of New Lambulane, P.S. & P.O. Imphal,  
Imphal East District, Manipur, do hereby solemnly  
affirm and state as follows : -

1. That, I am the Applicant in the accompanying  
application, I have gone through the contents of  
the present application and as such I am well conver-  
sant with the facts and circumstances of the case.  
I am presenting this Affidavit in support of the  
statements made in the said application. These are  
true to my knowledge.

...contd. 14/-

-(14)-

2. That, the statements made in the foregoing paragraphs 1,2,3,4,5,6,7,8,9,10,11 and 12 are within my personal knowledge and those statements made in the above paragraph 5 are based on the information received by me from my counsel which I believe the same to be true.

Dated/Imphal.

the 9 th May 2003.

Drawn up by:-

H. S. Chandra Sekh

Advocate.

Ngamkhdhen Kipgen  
( NGAMKHDHEN KIPGEN )

DEPONENT.

...contd. 15/-

-(15)-

RECEIPT SLIP

Receipt of the application filed in the  
Central Administrative Tribunal, Guwahati Bench  
by Shri Ngamkhoen Kipgen, IPS, in the Manipur  
Police Department resident of New Lambulane, Im-  
phal, Manipur is hereby acknowledged.

Dated

For Registrar

Seal :

Central Administrative  
Tribunal,  
Guwahati Bench.

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(16)

## ANNEXURE A/1

GOVERNMENT OF MANIPUR  
 DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS  
 (PERSONNEL DIVISION )

ORDERS BY THE GOVERNOR:MANIPUR  
 Imphal, the 11th March, 1998:

No.3/22/90-IPS/DP(Pt): In partial modification of this Government order even number dated 7/3/93, The Governor of Manipur is pleased to order the transfer and posting of the following IPS officers with immediate effect until further orders in public interest.

<u>Sl.No.</u>	<u>Name of the officers</u>	<u>New place of posting</u>
1.	Shri. L.M. Khaute, IPS SP/NAB.	As Supdt. of Police(Jail)
2	Shri N. Kipgen, IPS SP/Vigilance, (Under order of transfer as SP/Jail).	As Supdt. of Police(NAB)

By orders & in the name of the Governor.

Sd/-

(Vineet Joshi)  
 Joint Secretary(DP) to the Govt. of Manipur.

GOVERNMENT OF MANIPUR  
 POLICE DEPARTMENT

Endst. No. E/37/13/97-PHQ(Adm) / 13429, Imphal, the 12th March, 1998.

Copy to :-

1. The Addl. D.G. of Police(L/O), Manipur.
2. All I. G. of Police, Manipur.
3. All D.I.G. of Police, Manipur.
4. All Asstt. I. G. of Police, Manipur.
5. The Director, Wireless, Manipur.
6. All Supdt. of Police, Manipur.
7. All Commandants of Manipur Rifles/HG(VA), Manipur.
8. The Principal, MPTS, Pangei.
9. The Addl. Director, F.S.L.Pangei.
10. Persons concerned.
11. Personal Files.

28. 12/3/98  
 Director General of Police,  
 Manipur, Imphal.

✓ Ngankhthen Kipgen

GOVERNMENT OF MANIPUR  
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS  
(PERSONNEL DIVISION)

R.R. NO. 245/81-N(12) 2002  
8/5/2002

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ORDERS BY THE GOVERNOR: MANIPUR:

Imphal, the 16<sup>th</sup> May, 2002.

No.3/3/94-POL/DP(PT): The Governor of Manipur is pleased to order the transfer and posting of the following IPS/MPS Officers as detailed below with immediate effect and until further order in public interest:-

SL.No.	Name of Officers	New place of posting
1.	Shri Y.Joykumar Singh,IPS, IGP L/O-II	- as IGP L/O-I
2.	Shri T.Thangthuam,IPS IGP (Adm).	- as IGP L/O-II
3.	Shri R.Baral,IPS,IGP L/O-I	- as IGP(Adm).
4.	Shri M.Shantikumar Singh, IPS, CO.7 <sup>th</sup> MR.	- as Attached to PHQ.
5.	Shri Anand Prakash,IPS SP CC Pur.	- as CO 3 <sup>rd</sup> IRB(13 MR)
6.	Shri T.Pachuau,IPS SP/Senapati.	- as SP/NAB.
7.	Shri K.Radheshyam,MPS, I/c CO 3 <sup>rd</sup> IRB.	- as i/c SP/Chirachandpur.
8.	Shri Samir Ilme,IPS, Addl.SP/IE.	- as SP/Senapati.
9.	Shri M.Mani Singh,MPS, SP CID(SB).	- as SP/Vigilance.
10.	Shri N.Kipgen,IPS,SP/NAB	- as SP/CID(SB).
11.	Shri S.Ibocha Singh,MPS CO.5 <sup>th</sup> MR.	- as CO.7MR.
12.	Shri Ashutosh Kumar Sinha,IPS- CO.5 <sup>th</sup> MR. SP/Vigilance.	

Officers at Sl.No.1,5,8 & 12 shall move first after handing over their charges to the next junior officers with immediate effect.

By orders & in the name of  
Governor,  
Sd/-

(Th.Dhananjoy Singh),  
Under Secretary (DP), Govt. of Manipur.

GOVERNMENT OF MANIPUR  
POLICE DEPARTMENT

Imphal, the 16<sup>th</sup> May, 2002.

Endst.No.E/37/13/2002-PHQ(PT) 16/5/02  
Copy to :-

1. All ADsGP, Manipur.
2. All IsGP, Manipur.
3. All Dy.IsG of Police, Manipur.
4. The Director, MPR, Manipur.
5. All SsP/COs in Manipur.
6. The Principal, MPTS, Pangei.
7. The AD FSL, Pangei.
8. Personal file.
9. Persons concerned.
10. File.

For Director General of Police,  
Manipur, Imphal.

Ngankhomen Kipgen

16/5/02

GOVERNMENT OF MANIPUR  
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS  
(PERSONNEL DIVISION)

R/N<sup>o</sup>: -

510

21/8/02 Time 23

## ORDERS BY THE GOVERNOR: MANIPUR

Imphal, the 19<sup>th</sup> August, 2002Office of the Supdt. of Police  
Internal & Affairs of Border

Od 3 / 1 / 2002-IPS / DP(B) : The Governor of Manipur is pleased to order the transfer and posting of the following IPS/MPS Officers as detailed below with immediate effect and until further orders in public interest:-

1.	Shri M. Kamrajit Singh SP/Imphal East	as SP/CID(SB)
2.	Shri K. Radheshyam Singh SP/Churachandpur	as CO 2 <sup>nd</sup> IRB
3.	Shri Anish Dayal Singh CO/2 <sup>nd</sup> IRB	as SP/Churachandpur
4.	Shri P. Doungel Principal/MPTS	as CO/1 <sup>st</sup> MR
5.	Shri L. Chandrakishore Singh CO/1 <sup>st</sup> MR	as CO/2 <sup>nd</sup> MR
6.	Shri C. Doungel CO/2 <sup>nd</sup> MR	as SP/Imphal East
7.	Shri K. Chaoba Lokho Dy. CO/5 <sup>th</sup> MR	as incharge CO/5 <sup>th</sup> MR
8.	Shri S. Manaobi Singh (under order of transfer)	as incharge CO/8 <sup>th</sup> MR
9.	Shri T. Pachauau SP/NAB	as Principal/MPTS & CO/3 <sup>rd</sup> IRB in addition
10.	Shri Anand Prakash CO/3 <sup>rd</sup> IRB	as CO/6 <sup>th</sup> MR
11.	Shri W. Meenakumar Singh CO/6 <sup>th</sup> MR	as SP/CMT
12.	Smt. R.K. Radhesana Devi SP/CMT	attached to PHQ
13.	Shri Shri Faumei Gonglin Dy. CO/6 <sup>th</sup> MR	as Addl. SP/Vigilance
14.	Wahungbam Marnata Addl. SP/Vigilance	as Dy. CO/6 <sup>th</sup> MR attached to 7 <sup>th</sup> MR
15.	Shri S. Tualchinkham CO/8 <sup>th</sup> MR	attached to PHQ
16.	Shri N. Kipgen SP/CID (SB)	as SP/NAB

Officers at Sl.No.2, 4, 7, 8 &amp; 13 shall move first.

By orders &amp; in the name of Governor,

DAK at first sign	
ISGP	19/8
ADGP	
DP/Adm	

(S. Sunderlal Singh)  
Additional Secretary(DP), Govt. of Manipur.

GOVERNMENT OF MANIPUR  
POLICE DEPARTMENT

Endst. No. E/37/13/2002-PHQ(PT)/

41361

Imphal, the 20<sup>th</sup> August, 2002

Copy to :-

1. All Addl.Ds G of Police, Manipur.
2. All IsGP, Manipur.
3. All Dy IsG of Police, Manipur.
4. The Director, MPR, Manipur. (H.A.P.)
5. All SsP/COs in Manipur.
6. The Principal, MPTS, Pängei.
7. The AD FSL, Pängei.
8. Officers concerned.
9. Personal file concerned.
10. File.

( P. M. Goud)  
Dy. I.G. of Police(HQrs),  
For Director General of Police,  
Manipur, Imphal.

Ng amek then kipgen

GOVERNMENT OF MANIPUR  
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS  
(PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR: MANIPUR

Imphal, the 26th August, 2002.

No. 3/1/2002-IPS/DP: The Governor of Manipur is pleased to order the transfer and posting of the following IPS/MPS Officers as detailed below with immediate effect and until further orders in public interest:-

<u>Sl. No.</u>	<u>Name of Officers</u>	<u>New place of posting.</u>
1.	Shri M. Karnajit Singh, IPS (under order of transfer as SP/CID(SB).	as SP/Imphal East
2.	Shri C. Doungel, IPS (under order of transfer as SP/IE)	as CO/1st IRB
3.	Shri Kh. Chandramani Singh, MPS CO/1st IRB.	as SP/Churachandpur
4.	Shri K. Radhashyam Singh, MPS (under order of transfer as i/c CO/2nd IRB)	as i/c CO/3rd IRB.
5.	Shri P. Dhanakumar Singh, MPS i/c SP/Chandel	as i/c CO/2nd IRB.
6.	Shri S. Tualchinkham, MPS (under order of attachment to PHQ)	as i/c SP/Chandel.
7.	Shri T. Pachau, IPS (under order of transfer as P/MPTS & CO/3rd IRB)	as Principal/MPTS
8.	Smt. R.K. Radhesana Devi, IPS (under order of attachment to PHQ)	as SP/NAB
9.	Shri Anish Dayal Singh, IPS (under order of transfer as SP/CCP).	as Attached to PHQ
10.	Shri N. Kipgen, IPS (under order of transfer as SP/NAB)	as SP/CID(SB)
11.	Shri Prem Kumar Kabui, MPS (under order of transfer as AC/5th MR)	as AC/1st MR.
12.	Shri Kamchinpau, MPS AC/1st MR.	as AC/5th MR.
13.	Shri Thangchinhang Samte, MPS SDPO/CCP	as AC/1st MR.
14.	Shri L. Ibotombi Singh, MPS SDPO/Chingai	as AC/2nd MR.
15.	Shri N. Ibohal Singh, MPS SDPO/Imphal West.	

(contd... 2/-)

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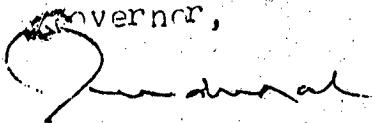
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Page 2/-

<u>Sl. No.</u>	<u>Name of Officers</u>	<u>New Place of Posting</u>
16.	Shri Khamzathang M. plun, MPS (under order of transfer as SDPO/Thoubal)	as Dy. SP/Vigilance.
17.	Shri Kh. Nabakishore Singh, MPS Dy. SP/Vigilance.	as SDPO/Thoubal.
18.	Shri M. Satrajit Singh, MPS SDPO/Jiribam.	as AC/11th MR (1st IRB)
19.	Shri A. Saratkumar Singh, MPS AC/11th MR (1st IRB).	as SDPO/Jiribam.
20.	Shri S. Chaoba Singh, MPS AC/2nd MR.	as SDPO/Lamphel.
21.	Shri N. Manimohon Singh, MPS (under order of transfer as SDPO/Lamphel)	as SDPO/Imphal West.
2.	No joining time is allowed in public interest.	

By orders & in the name of the  
Governor,

  
( S. Sunderlal Singh)  
Additional Secretary(DP), Government  
of Manipur.

Copy to:-

1. The Secretary to the Governor, Manipur Raj Bhawan, Imphal.
2. The Secretary to Chief Minister, Manipur.
3. PPS to Hon'ble Minister, Manipur/MOS, Manipur.
4. PPS to Chief Secretary, Government of Manipur.
5. Addl. Chief Secretary/Pr. Secretaries/Commissioners/ Secretaries, Government of Manipur.
6. Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi.
7. Director General of Police, Manipur.
8. Accountant General, Manipur, Imphal.
9. All Addl. DsGP/IsGP/DIsGP/SsP/COs of Police Deptt.
10. All Treasury Officers/sub-TOs, Manipur.
11. All Officers concerned.
12. Orders Book/Guard file.

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GOVERNMENT OF MANIPUR  
DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS  
(PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR:MANIPUR

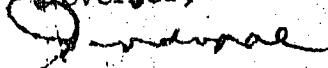
Imphal, the 27th January, 2003.

No. 3/1/2002-IPS/IP: The Governor of Manipur is pleased to order the transfer and posting of the following IPS/MPS Officers as indicated against their names with immediate effect and until further orders in public interest:-

<u>Sl. No.</u>	<u>Name of Officer</u>	<u>New place of Posting</u>
1.	Shri M. Karnajit Singh, IPS SP/Imphal East.	as SP/CID(SB)
2.	Shri N. Kipgen, IPS SP/CID(SB)	as CO/2nd IRB
3.	Shri L. Kailun, IPS SP/Bishnupur	as CO/Home Guards
4.	Shri N. Ngaraibam, MPS CO/Home Guards	as Attached to PHQ
5.	Shri P. Dhanakumar Singh, MPS i/c CO/2nd IRB	as i/c SP/Imphal East.
6.	Shri G. Bimalchandra Sharma, MPS (attached to PHQ)	as CO/7-M.R.
7.	Shri S. Ibocha Singh, MPS CO/7-M.R.	as SP/Bishnupur
8.	Shri S. Nanglemjao Singh, MPS (attached to PHQ)	as SP/Chandel.
9.	Shri T. Jamte, MPS SP/Chandel.	as CO/10-M.R.

2. Officers at Sl.No. 1,5,6 & 8 shall be the first movers. No joining time is allowed in public interest and handing over/ taking over in compliance of the above transfer and posting shall be completed and report submitted by the 30th January, 2003.

By orders & in the name of the Governor,



(S. Sunderlal Singh)

Addl. Secretary(IP), Government of Manipur.

Copy to:-

1. The Secretary to Governor, Raj Bhawan, Imphal.
2. The Secretary to Chief Minister, Manipur.
3. The PPS to Home Minister/MOSS, Manipur.
4. The P.S. to Chief Secretary, Govt. of Manipur.
5. The Addl. Chief Secretary, Govt. of Manipur.
6. All Pr. Secys/Commsr/Secretaries, Govt. of Manipur.
7. The Special Secretary(Home), Govt. of Manipur.
8. The Director General of Police, Manipur.
9. The Accountant General, Manipur.
10. All ADGP/IGP/DI, GP/SAP/COs of Manipur Police & M.R.
11. The Deputy Commissioners concerned.
12. The Treasury Officers concerned.
13. All Officers concerned.
14. Guard file/Orders Book.

--:(BK):--



GOVERNMENT OF MANIPUR  
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS  
(PERSONNEL DIVISION)

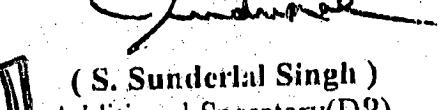
**ORDERS BY THE GOVERNOR:MANIPUR**

Imphal, the 6th May, 2003.

No.21/12/84-IPS/DP(A) : In partial modification of this Government order No.21/12/84-IPS/DP dated 06-05-2003, the Governor of Manipur is pleased to order the transfer and posting of the following IPS/MPS Officers with immediate effect and until further orders in public interest :-

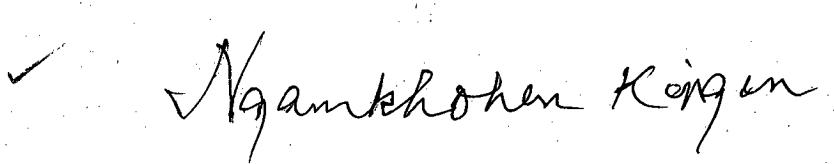
<u>Sl.No.</u>	<u>Name of IPS Officers</u>	<u>New Place of Posting</u>
1.	Shri L. M. Khaute, IPS DIG(Range-I) (Under order of transfer as DIG/Ops)	DIGP(Range-II)
2.	Shri V. Zathang, IPS DIG(Range-II)	DIGP(Ops)
3.	Shri Anish Dayal Singh, IPS CO/6 <sup>th</sup> Bn. M.R.	SP/Imphal East
4.	N. Kipgen, IPS CO/2-IRBn.	CO/Home Guards
5.	Shri L. Kailun, IPS CO/Home Guards.	SP/Churachandpur
6.	Shri Kh. Chandramani Singh, MPS SP/Churachandpur.	CO/6 <sup>th</sup> Bn.M.R.
7.	Shri P. Dhanakumar Singh, MPS i/c SP/Imphal East	i/c CO/2-IRBn.

By orders & in the name of the  
Governor,

  
( S. Sunderlal Singh )  
Additional Secretary(DP),  
Government of Manipur.

Copy to:-

1. The Secretary to Governor, Raj Bhavan, Imphal.
2. The Secretary to Chief Minister, Manipur.
3. All P.S. to Ministers/ MOSS, Manipur.
4. The P. S. to Chief Secretary, Govt. of Manipur.
5. The Secretary to the Govt. of India, MHA, New Delhi..
6. The Director General of Police, Manipur.
7. The Special Commissioner, Manipur Bhavan, New Delhi.
8. The Special Secretary (Home), Govt. of Manipur.
9. The Accountant General, Manipur.
10. All ADGPs/IsGP/DisGP/Cos/SPs, of Manipur Police & M.R. Bn.
11. The Officers concerned.
12. The Treasury Officer concerned.
13. Guard file / Orders Book.

  
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